GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 873 ANSWER ON 04th DECEMBER, 2025

KOCHI BYPASS PROJECT

873. SHRI HIBI EDEN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन एवं राजमार्ग मंत्रालय

be pleased to state:

- (a) whether the delay in publishing the 3D notification has resulted in the lapse of the 3A notification issued in August 2024, if so, the details thereof and the reasons therefor;
- (b) whether the Government is aware that the commencement of work on the Kochi Bypass is facing uncertainty, if so, the details thereof and the reasons therefor;
- (c) whether the Government has taken note that only about thirty per cent of the survey and land acquisition data has been compiled so far, if so, the details thereof and the reasons therefor;
- (d) whether the Government is aware that the delay in publishing the 3A or 3D notification would increase the cost of land acquisition and raw materials for the Kochi Bypass project, if so, the details thereof; and
- (e) whether the Government proposes to intervene with the State Government of Kerala to ensure adequate deployment of surveyors and timely completion of procedural requirements for publishing the 3A or 3D notification and if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

a to e). Ernakulam bypass is proposed on NH- 544 starting form Angamaly Junction and meeting at Kundanoor on NH-66. The alignment needs to be studied further keeping in view the Cochin Airport connectivity near the start and habitation near Kundanoor at the end. Accordingly, technical studies have been initiated.

After finalisation of alignment, the project has to be appraised by Public Private Partnership Appraisal Committee (PPPAC) and approved by the Government. Land Acquisition proceedings in terms of publication of notification under section 3D of the National Highways Act, 1956, for vesting of land in Government and subsequent legal processes for determination and disbursement of compensation can be taken up only after approval of the project proposal by the competent authority.
